

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 178 & 179 of 2014 in
DFR No. 361 of 2014

Dated : 27th May, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

M/s Asian Concerts and Cement Pvt. Ltd. ... Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory ... Respondent(s)
Commission & Anr.

Counsel for the Appellant(s) : Ms. Ishita Chaudhuri Dasgupta for
Mr. Raj Kumar Mehta
Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh for R.2
Mr. Matrugupta Mishra

ORDER

IA No. 178 & 179 of 2014
(Delay in filing & refiling)

It is very unfortunate to notice that even now the Application to condone the delay in filing as well as the Application to condone the delay in re-filing have not been served on the Respondents. Therefore, the learned Proxy counsel appearing on behalf of the learned counsel for the Appellant is directed to serve copies on the Respondents.

Post the matter on **29.05.2014**. It is made clear that no further adjournment will be granted on the next date.

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson